

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.2282/89

New Delhi, This the 27th Day of May 1994

Hon'ble Mr. Justice V.S. Malimath, Chairman

Hon'ble Mr. P.T. Thiruvengadam, Member(A)

Mohd. Jalil Ahmed Arif
S/O Late Shri Sikander Khan
Rest Giver Assistant Station Master
Northeastern Railway
Didarganj

...Applicant

By Shri D P Khokha proxy counsel to Shri B S Maines
Versus

Union of India: Through

1. The General Manager
North-Eastern Railway
Gorakpur.
2. The Divisional Railway Manager
Northeastern Railway
Varanasi.

...Respondents

By Shri Shyam Moorjani, Advocate

O R D E R(Oral)

Hon'ble Mr. Justice V.S. Malimath, Chairman

1. The proxy counsel Shri D P Khokha states that Shri B S Maines, the learned counsel for the applicant ~~has~~ instructed him to withdraw the application. Therefore the application is dismissed as withdrawn. No costs.

P. J. L

(P.T.THIRUVENGADAM)
Member(A)
27-5-94

LCP

Malimath

(V.S.MALIMATH)
Chairman
27-5-94